SHRI G. LAKSHMANAN: Why can't you manufacture in the public sector? Sir, the Minister has not replied to this point.

SHRI H. M. PATEL: Do you want me to manufacture in the public sector? Do you want me to have goldsmiths enrolled with the Government?

SHRI G. LAKSHMANAN: Yes, certainly.

SHRI H. M. PATEL: Certainly it is a suggestion and I will examine it.

Seizure and release of Diamonds in Gujarat

◆724. SHRI T. BASHEER: SHRI YOGENDRA MAKWANA: + SHRI GHOUSE MOHIUD-DIN SHEIKH: SHRI IBRAHIM KALANIYA: SHRI SAWAI SINGH SISODIA:

Will the Minister of FINANCE be pleased to state:

- (a) whether some diamonds were seized by the Collector of Customs, Ahmedabad, from the dealers of Vishnagar town in North Gujarat;
- (b) whether it is a fact that out of the seized diamonds, diamonds worth Rs. 28,000/- were unclaimed;
- (c) whether it is also a fact that the seized diamonds were released recently; if so, what are the names of the parties to whom these were released; and
- (d) whether the unclaimed diamonds were also released, if so, to whom and what are the reasons therefor?

THE MINISTER OF STATE TNTHE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b) Reports received by the Government indicate that the customs authorities of the Ahmedabad Collectorate seized diamonds worth Rs. 1,99,212, Indian currency of Rs. 43,827 and two calculators worth Rs. 600, at Visnagar, on 28th March, 1978. Out of these, there was no claimant for diamonds of the value of Rs. 20,700 at the time of the seizure.

(c) The matter was investigated by the Customs authorities. The officer adjudicating the case gave personal hearing to the concerned parties and after careful consideration of the evidence

†The question was actually asked on the floor of the House by Shri Yogendra Makwana.

Deiore mm, ordered the release of diamonds worth Rs. 1,78,512, and other goods, namely, currency and calculators. The names of parties to whom the diamonds were released are given in the Annexure. [See below].

(d) As regards unclaimed diamonds of the value of Rs. 20,700 the show-cause notice was displayed on the notice board of the customs offices at Visnagar and Ahmedabad. Two persons came forward to claim one lot of diamonds valued at Rs. 19,000. After considering the evidence tendered in this behalf, the said diamonds were ordered to be released to Shri Babubhai Ishwarbhai Patel, one of the two claimants.

Names of parties to whom the diamonds were released

- Shri Tribhovandas Karsandans Prajapati.
- 2. Shri Haribhai Ambalal Patel.
- 3. Shri Bipinkumar Ramanlal Shah.
- 4. Shri Revabhai Babaldas Patel.
- 5. Shri Dhanjibhai Mulchandbhai Patel.
- 6. Shri Natwarlal Kalidas Joshi.
- 7. Shri Parsottambhai Shivramdas Patel
- 8. Shri Pitamberdas Prabhashanker Joshi.
- 9. Shri Ganpatbhai Motiram Joshi.
- 10. Shri Kantibhai Mohanlal Patel.
- 11. Shri Bhogilal Ghaturdas Patel.
- 12. Shri Bhogilal Mathudas Patel.
- 13. Shri Virendrakumar Pitambardas Joshi.
- 14. Shri Gandalal Shankarlal Patel.
- 15. Shri Dwarkadas Babhaidas Patel
- 16. Shri Kirtikumar Nemchand Shah.
- 17. Shri Rasikbhai Shivramdas Patel.
- 18. Shri Nathalal Hargovinddas Patel.
- 19. Shri Kritkumar Shankarlal Shah.
- 20. Shri Bhikhabhai Jethabhai Patel.
- 21. Shri Kacharabhai Shivbhai Patel.
- 22. Shri Ambalal Ranchhoddas Patel.
- 23. Shri Kanaiyalal Shankarlal Patel.
- 24. Shri Rajubhai Ishwarbhai Patel.
- 25. Shri Babubhai Ambalal Patel.

SHRI YOGENDRA MAKWANA: Sir, the Minister has tried to evade the correct reply to the question. The diamonds were seized on 28th March, 1978 at Vish-nagar and some diamonds of the value of Rs. 20,700, as he said, were unclaimed. These diamonds were released. I am interested to know when these diamonds were

released because nobody claimed these diamonds at the time of their seizure, on the spot. The notice may be displayed but nobody has come forward to claim the diamonds. It was much later that some two persons one is Mr. Babubhai Patel and the other he has not named—came forward and these diamonds have been released. It was given to them because they have paid some money to the Janata Party during the last Assembly elections and Lok Sabha elections.

MR. CHAIRMAN : Is it your supplementary?

SHRI AN\NT PRASAD SHARMA: Yes, Sir, These are the facts.

SHRI PILOO MODY: In 1972 they must have paid to you.

SHRI YOGENDRA MAKWANA: Mr. Piloo Mody also received some money.

I have enquired and I know that no show-cause notice was issued. No procedure was followed. It was only because of the Finance Minister that these diamonds were released. The Finance Minister is giving an incorrect reply. I am interested in knowing the date on which they were released, whether they were released on the spot or later on and whether they were claimed on the spot or 1 1 t-eron. That is my Prst question.

SHRI PILOO MODY: We must have a commission of Inquiry against Mr. Makwana

SHRI SATISH AGARWAL: Sir, it is very unfortunate that despite my all sincere efforts to give the fullest information to this House and to the hon. Member, he is unnecessarily charging me with evading the reply. Sir, the facts are very clear. The seizure was effected *on* 28th March, 1978.

SHRI N.K.P. SALVE: On a point of procedure. Will you kindly order for two more mikes there because we cannot hear despite the earphones. The Finance Minister is not audibl'

SHRI SATISH AGARWAL: The seizures were effected on 28th March, 1978. The goods were released and an adjudication order was passed by the Additional Collectorate, Ahmedabad, on 22nd April, 1978. The goods have been released to 25 parties, not to one. The list is there in the Annexure. There have been unclaimed goods worth Rs. 20,700. Goods worth Rs. 1700 have been absolutely confiscated as no ownership was established and goods worth Rs. 19,000 have been ordered to be delivered and released in favour of Mr. Babhubhai Patel on 20th June.

श्री इब्राहीम कलानियां : दूसरा भी पड़िये।

SHRI SATISH AGARWAL: It is only one person.

MR. CHAIRMAN: the second name he wants.

SHRI SATISH AGARWAL: I am not trying to hide anything. I am telling you everything. On24th April, 1978,regarding the unclaimed diamonds a show-cause notice was pasted on the notice board of the office. On 2nd May, 1978 these persons filed their claims. The President of the Diamond Cutters' Association was also associated. We also verified fromthe Diamond Cutters' Association because it is a well-known fact that Visnagar mostly consists of diamond cutters. He was also associated with the enquiry and four or five people filed their claims. Evidence was recorded. Mr. Dwarkadas also file d a claim and ultimately the adjudication order was passed on 20th June, 1978, which was issued on 4th of July, 1978, and diamonds worth Rs. 19,000—re released in favour of Shri Babubhai Patel.

SHRI YOGENDRA MAKWANA: I want a reply from Mr. H.M. Patel because the question pertains to Mr. Patel's Ministry and it is Mr, Patel who ordered that. On the 29th June there was a meeting in Mehsana. He went to Mehsana on 29th June, 1978 to attend a meeting. Previously also, in a supplementary asked by me on 25th July, 1978 and in another supplementary asked on 8-8-1978, I have mentioned that it was Mr. H. M. Patel who was interested in it. It was because he intervened, he called the officers at the airport and threatened them. One Officer, Mr. Jain was transferred. But later on he said that he would file an affidavit against the Minister. So he was again transferred and one Mr. D. Krishnamurthy, a Member of the Board, on

(Interruptions)

MR. CHAIRMAN: The Questim Hour is over.

SHRI YOGENDRA MAKWANA: Last time, he said it is a tissue of lies. I want a reply from Mr Patel.

 $MR.\ CHAIRMAN$: It is upto them whoever replies.

SHRI H.M. PATEL: I have said it before also. In regard to this, on another occasion when I happened to be here and he mentioned this, I said that the whole thing was a tissue of lies. I repeat it.

SHRI YOGENDRA MAKWANA: I repeat that you are a liar. You are involved in smuggling and it is at your instance that this has been done.

MR. CHAIRMAN: The Question Hour is over. Don't record it.

[Shri Togendra Makwana. continued to speak). [Interruptions]

WRITTEN ANSWERS TO QUESTIONS

Comparative Prices of Tobacco

•725. SHRI PHANINDRA NATH HANSDA: SHRI JAHARLAL BANERJEE: SHRIMATI PRATIMA BOSE: SHRI PRASENJIT BARMAN: SHRI AHMAD HOSSAIN MONDAL:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state :

- (a) the comparator prices of tobacco, variety wise in West Bengal, Bihar and Orissa during the years 1975-76, 1976-77, 1977-78 and upto July in 1978-79;
- (b) the reaons for the fluctuation of prices, if any, during these years; and
- (c) the measures, adopted or porposed to be adopted by Government to stablise the prices of tobacco throughout the country in the interest of the tobacco growers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOIIRA-TION (SHRI ARIF BEG): (a) to (c) A statement is laid on the Table of the House.

Jr . 24.

Statement

CARITY AV

(a) Based on month-end whole-sale prices, the minimum and maximum prices during the years 1975 to 1977 and upto July, 1978 were as follows:—

Year Variety 1975 1976 1977 1978 (Upto July

Mini- Maxi- Mini- Maxi- Mini- Maxi- mum mum mum mum mum mum mum mum

Bihar (Bhagwanpur) . Desi Mohran 845 1150 670 1075 (500 750 Orissa (Cuttack) . . Chewing 882 982 1866 1865 906 1160 1124 1025 West Bengal (Calcutta) . Motihari medium 1800 780 880 1680 780 1100 1150 900 Bidi tobacco . 1200 West Bengal (Calcutta) . 1200 1200 1100 1250 1200 1300 a West Bengal (Cooch Behar) Motiharimedium 588 675 980 650 725 1550 1200 713 1.00 mg